

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)
RAJYA SABHA
UNSTARRED QUESTION NO. 1045
(TO BE ANSWERED ON 09.03.2017)

DISPOSAL OF APPEALS RECEIVED UNDER RTI ACT

1045. SHRI PARIMAL NATHWANI:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Central Information Commission (CIC) is taking more time than the prescribed one for disposal of applications/appeals received under the Right to Information (RTI) Act and it could not meet the disposal target during the last two years;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the action plan being formulated by Government for time bound disposal of applications/appeals received under RTI Act?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (c): As per the Right to Information Act, 2005 it is mandatory on the part of Public Information Officer either to provide the information or reject the request for any of the reasons specified by the RTI Act within 30 days of receipt of the request. However, information concerning life or liberty of a person has to be provided in forty-eight hours of the receipt of request.

Similarly, as per the RTI Act, an appeal shall be disposed off within 30 days on the receipt of the appeal by the First Appellate Authority or within such extended period not exceeding a total of 45 days from the date of filing thereof, as the case may be, for reasons to be recorded in writing.

No time limit or target has been prescribed for disposal of appeal and complaint by the Commission under the RTI Act, 2005.

The number of cases registered and disposed in the last two years are given below:-

Year	Registered	Disposed
2015-16	25,960	28,188
2016-17 (Upto Feb.,2017)	21,872	27,252
